

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

IA No. 515/2023 IN CP (IB) No. 60/ALD/2023

CORAM:

1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)
2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)

Date of Order: 10th November, 2023

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	ANKIT POLYSACK (INDIA) PVT. LTD. V/S M/S JAIPRAKASH ASSOCIATES LIMITED
UNDER SECTION	9 IBC

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Nishant Mehrotra, Adv.

*: For the Operational Creditor &
Applicant in IA No.515/2023*

ORDER

IA No. 515/2023

1. This application has been filed on behalf of the Operational Creditor for seeking withdrawal of the main petition i.e. CP (IB) No. 60/ALD/2023. It has been averred in the application as under:-
 1. *That after filing of the present application under Section 9 IBC, 2016, it transpired that there was some mistake in service of statutory notice, send under Section 8 IBC, 2016, to the corporate debtor.*
 2. *That in view of the aforesaid, the petitioner/applicant seeks leave from this Hon'ble Tribunal to withdraw the present application filed under Section 9 IBC, 2016 with the liberty to file fresh application.*
2. Based upon the aforesaid defect which the Ld. Counsel representing the Operational Creditor states that has come to the notice of the Operational Creditor after filing of the present petition thereby necessitating moving of the present application for withdrawal of the main petition.

-Sd-

-Sd-

3. In view of the averments made in the application as well as the statement made by the Ld. Counsel representing the Operational Creditor, the IA No.515/2023 is allowed and the main petition i.e. CP (IB) No.60/ALD/2023 is dismissed as withdrawn. The Operational Creditor would be at liberty to file the fresh application in accordance with the provisions of law.

-Sd-
(Ashish Verma)
Member (Technical)

-Sd-
(Praveen Gupta)
Member (Judicial)

10th November, 2023

Avaneesh Kumar Singh
(Stenographer)